

**TAMIL NADU
GOVERNMENT GAZETTE****EXTRAORDINARY** PUBLISHED BY AUTHORITY

No. 115]

CHENNAI, MONDAY, MAY 4, 2009
Chithirai 21, Thiruvalluvar Aandu-2040**Part II—Section 2****Notifications or Orders of interest to a section of the public
issued by Secretariat Departments.****NOTIFICATIONS BY GOVERNMENT****FINANCE DEPARTMENT
(Salaries)**

NOTIFICATION REGARDING THE PROCUREMENT OF COAL BY THE TAMIL NADU CEMENTS CORPORATION LIMITED EITHER FROM THE TAMIL NADU ELECTRICITY BOARD OR THE TAMIL NADU NEWSPRINT AND PAPERS LIMITED UNDER TAMIL NADU TRANSPARENCY IN TENDERS ACT.

[G.O. Ms. No. 179, Finance (Salaries), 4th May 2009, Chithirai 21, Thiruvalluvar Aandu-2040.]

No. II(2)/FIN/195(c)/2009.

Under clause (f) of Section 16 of the Tamil Nadu Transparency in Tenders Act, 1998 (Tamil Nadu Act 43 of 1998), the Governor of Tamil Nadu hereby notifies the procurement of coal by the Tamil Nadu Cements Corporation Limited either from the Tamil Nadu Electricity Board or the Tamil Nadu Newsprint and Papers Limited whichever is advantageous.

K. GNANADESIKAN,
Principal Secretary to Government.